IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

DFR NO. 1151 OF 2018

Dated: 08th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Chandrapur Super Thermal Power Station Appellant(s)

Versus

Bureau of Energy Efficiency & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Abhay S. Undal

ORDER

The learned counsel, Mr. Abhay S. Undal representing learned counsel, Mr. Manish Modak, appearing for the Appellant submitted that the instant case may kindly be adjourned on the ground that the learned counsel appearing for the Appellant in the instant appeal is suffering from viral fever.

Submission made by the learned counsel appearing for the Appellant, at supra, is placed on record.

List the matter on *11-07-2018*.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member

Bn/pr